

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 411  
NEW IA/2149/ND/2022  
IA/2104/ND/2022  
IA/2044/ND/2022  
IN  
IB/1141/ND/2020

**IN THE MATTER OF:**

Eurotainer S.A	...	Applicant
Versus		
Panoli Products Pvt Ltd	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 09.05.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:Mr. Rajat Sehgal - Advocate
For the Respondent	: Abhijeet Swaroop - Advocate
For the IRP	: Akshay Sharma Adv for IRP along with Mr.Vikram Sharma IRP in person

**ORDER**

**IA/2104/ND/2022**

IA/2104/ND/2022 has been moved on behalf of the IRP for withdrawal of the CIRP proceedings initiated against the Corporate Debtor. In view of the fact that the matter has been settled between the parties and the CIRP proceedings stands withdrawn. Application i.e. IA/2104/ND/2022 stand disposed of. Ld. IRP also stated that the cost has been paid and nothing is

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due. In view of the same, IRP also stands discharged. IB/1141/ND/2020 **stands disposed of.**

**IA/2044/ND/2022:-**

IA/2044/ND/2022 is concerned, this IA is now infructuous in view of the settlement and withdrawal of proceedings under Section 12A vide IA/2104/ND/2022.

**IA/2149/2022:-**

IA/2149/2022 this is a first status report for the period 11.04.2022 to 04.05.2022 by the Interim Resolution Professional and the same is taken on record subject to just exceptions.

With this order, the present application i.e. IA/2149/2022 stands **disposed of.**

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**SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

-Sd/-

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**